

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**



IA 412 of 2018 in CP No. 17/NCLT/AHM/2016

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER TECHNICAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 28.08.2019**

Name of the Company: Bhupendra Patel & Ors.
V/s.
Hotel Oasis (Surat) Pvt. Ltd. & Ors.

Section of the Companies Act: Rule 11 of NCLT Rules, 2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	DHIREN R. DAVE	PLS	Petitioners	
2.	RAJNISH SINHA	ADU	Respondent	


ORDER

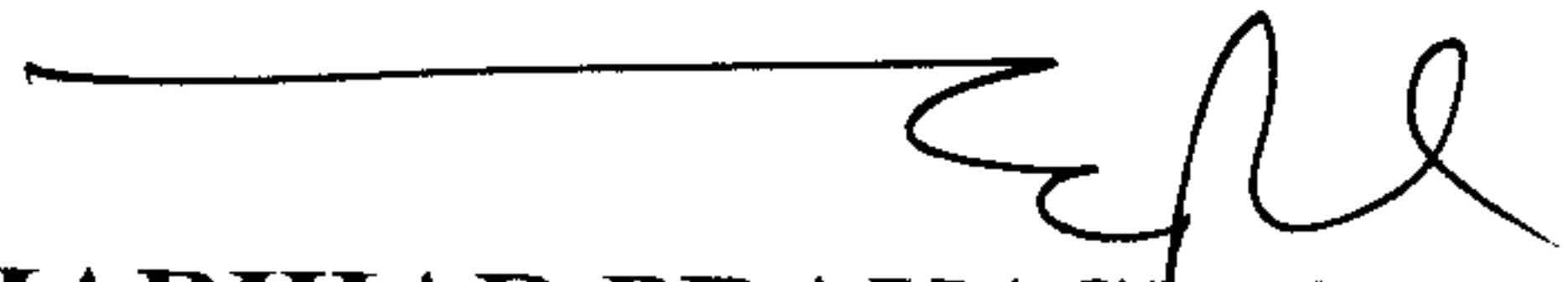
The Parties are represented through their respective Learned Counsel/PCS(s).

During the course of hearing it is brought to our notice that a connected matter i.e. CP 17 of 2016 is listed for hearing before the Court No. 2, hence in order to avoid multiplicity of the proceeding, we are of the view that all the matters are clubbed together and may be listed before an appropriate bench.

The parties are at liberty to approach Court No. 2 for an appropriate order.

List the matter on 27.09.2019 before the appropriate bench.


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 28th day of August, 2019.